

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2812/2002

New Delhi, this the 23rd day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

(8)

Sh. Neeraj
S/o Sh. Jwala Prasad
R/o H.No.271, Rajban Bazar, Meerut Cantt.
...Applicant
(By Advocate Sh. Atul Kumar, proxy for
Sh. V.P.S.Tyagi)

V E R S U S

Union of India through

1. Secretary
Ministry of Defence
South Block, New Delhi.
2. The Controller General of Defence
Accounts, West Block-V
R.K.Puram, New Delhi.
3. The Joint Controller of
Defence Accounts (Funds)
Meerut.
...Respondents

(By Advocate Mrs. P.K.Gupta)

O R D E R (ORAL)

Shri Shanker Raju,

As the applicant has not pressed relief contained in para 8 (a), his second relief is to consider him for engagement in preference to juniors and freshers.

2. OA is disposed of with the direction to respondents that in the event they decide to engage workers on casual basis, applicant shall be given preference over his juniors and freshers in accordance with law and instructions on the subject. No costs.

S Raju
(SHANKER RAJU)
MEMBER (J)

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